

OA 1349/94
Tatyasaheb

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NOS. 374/94, 954/94, 1349/94 & 670/95.

1. P.S. Wamanacharya & Ors. (O.A. 374/94)
2. V.D. Pawar & Ors. (O.A. 954/94) ...Applicant
3. S.R. Thorat & Ors. (O.A. 1349/94) &
4. Mrs. G.R. Narsule & Ors. (O.A. 670/95)
Ministry of Defence. ...Respondent

CORAM: HON'BLE MEMBER(J), SHRI B.S. HEGDE
HON'BLE MEMBER(A), SHRI M.R. KOLHAPURKAR.

TRIBUNAL'S ORDER: Date: 26-08-96.

Heard Mr. A.I. Bhatkar for the applicant and Mr. V.S. Masurkar for the respondents.

2. Learned counsel for the applicant draws our attention to the Circular issued by the respondents vide dated 26-06-1995 wherein "the President has sanctioned the grant of benefits as extended to the petitioners in the O.As. No. 306/88, 516/88 and 732/88 to the other similarly placed non-petitioners working in Naval Establishments belonging to Groups 'C' and 'D' not exceeding 4313 employees (inclusive of those who have got such benefits by filing fresh petitions and implementation of the same by the Govt, after issue of letters mentioned above)." Learned counsel for the applicant submits that the prayer in the present OA is similar to the OAs. mentioned above. Accordingly, we direct the respondents to implement their own letter dated 26-06-1995. Learned counsel for the respondents submits that it is difficult to implement the letter dtd. 26-06-1995 within a specified time limit. They are to adhere to the directions of the Tribunal. As early as possible they will implement the directions of the Tribunal. The OA is disposed of with the above directions.

3. A copy of the original order is kept in O.A. No. 374/94.

NO.CAT/BOM/JUDL/O.A.374/94, 954/94, 1349/94 & 670/95/ Dt. /09/96.

Copy to:

1. P.S. Wamanacharya & Ors in above O.As.
C/o Shri A.I. Bhatkar, Counsel for applicants.
2. Union of India, through
Shri V.S. Masurkar, Counsel for respondents.

SECTION OFFICER.